

suggested by the Wage Board. That also has been implemented. If on top of that, one of the demands of the Union is that two additional increments be given, I do not know if anything can be done. One can ask for ten additional increments, but is it possible for a public sector unit to agree to that?

श्री जार्ज करनैडीज : एडजुडिकेशन के लिये सौंप क्यों नहीं दिया ?

Shri Asoka Mehta: When there is already a National Wage Board, is it proper to accept adjudication? Where the Government of Maharashtra felt that the matter should be referred to conciliation, we have accepted. But in this . . . (Interruption) . . . the hon. Member had had his say. Therefore, having charged me with having misled the House, he does not even want to hear what I am saying.

श्री जार्ज करनैडीज : मंत्री महोदय प्रश्न भी सदस्यों को सुमराह कर रहे हैं। ह गवत बात कह रहे हैं।

Mr. Speaker: Let the House have the privilege of knowing whether he is misleading or leading or giving information to the House.

Shri Asoka Mehta: I would like to take this opportunity to pay my compliments to the officers for having maintained production. My colleague has said to what extent production was maintained. A handful of officials, under very heavy pressure and under great stress and strain, have maintained production which is of great importance. It is unfortunate that a strike in the fertiliser factory, in this year when we need every ounce of fertiliser, should have been called at all, but in spite of that, the officers maintained production. I am not bothered what it costs. I would like to pay them a tribute for the patriotism that they have shown.

Shri Hem Barua: What about the drink parties? He does not say anything about that?

श्री जार्ज करनैडीज : उप-प्रधान मंत्री सरकारी पीस के दुरुपयोग के बारे में बोलता कर दें। पांच हूबार छपे रोक जाने पर बर्च किये जा रहे हैं।

WRITTEN ANSWERS TO QUESTIONS

Joint Limitation on Sale of Arms to India

*126. **Shrimati Tarkeshwari Sinha:**
Shri Madhu Limaye:
Dr. Kam Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of External Affairs be pleased to state:

(a) whether the United States Government sounded the Soviet Union, Britain and West Germany about the desirability of imposing some kind of joint limitation on the sale of arms to India; and

(b) if so, the reaction of these countries to this proposal?

The Minister of External Affairs (Shri M. C. Chagla): (a) The Government of India have no information.

(b) Does not arise.

Effects of Commercial Broadcast

*127. **Shri Anant Rao Patil:**
Shri Bihari Mishra:
Shri K. N. Tiwary:
Shri D. N. Patodia:
Shri Manibhai J. Patel:
Shri K. Barua:
Shri C. C. Desai:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the proposed advertisements on AIR

will have an adverse effect on small news-papers; and

(b) if so, the relief proposed to be given to the small news-papers; in this regard?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b). No, Sir. The Government do not visualise any adverse effect on small newspapers as a result of introduction of Commercial Broadcasting over All India Radio. Their interests will, however, be kept in view constantly.

पाकिस्तान द्वारा भारतीय वायु सीमा का उल्लंघन

* 128. श्री शंकर लाल बेरवा :

- श्री हुसैन बन्ध कश्वाय:
- श्री जगन्नाथ राव मोती :
- श्री स्वतः
- श्री श्री० बं० शर्मा:
- श्री भीठा लाल:
- श्री रामचन्द्र उलाहा:
- श्री बुलेश्वर शीमा:
- श्री हीरजी भाई :
- श्री ज्ञ० प्रसादी:
- श्री य० ज्ञ० प्रसाद:

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966-67 के दौरान तथा आज तक पाकिस्तानी विमानों ने भारतीय वायु सीमा का कितनी बार उल्लंघन किया है; और

(ख) ऐसे उल्लंघनों को रोकने के लिये सरकार ने क्या कार्यवाही की है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) :

(क) सरकार को अब तक मिली सूचना के अनुसार 1966-67 के अवसर्गत श्री आज तक पाकिस्तानी विमानों ने भारतीय वायु सीमा का 42 बार उल्लंघन किया।

(ख) जम्मु और काश्मीर को छोड़ कर अन्य क्षेत्रों में वायु सीमा उल्लंघनों के सम्बन्ध में पाकिस्तान सरकार को विरोध पत्र भेजे गए। जम्मु और काश्मीर क्षेत्र में वायु सीमा उल्लंघनों के सम्बन्ध में संयुक्त राष्ट्र पर्यवेसकों के पास तिकायत दर्ज कराई गई। भारतीय वायु सेना के एक विमान ने 2 फरवरी 1967 को पंजाब में पाकिस्तान के एक विमान को मार गिराया।

Manufacture of Atom Bomb

* 129. Dr. Karni Singh:

- Shrimati Nirlep Kaur:
- Shri D. C. Sharma:
- Shri Kanwar Lal Gupta:
- Shri D. N. Patodia:
- Shri Samar Guha:
- Shri K. Barua:
- Shri C. C. Desai:
- Shri A. B. Vajpayee:
- Shri Vishwa Nath Pandey:

Will the Prime Minister be pleased to state:

(a) whether Government consider the advisability of making the Atom bomb as a deterrent as India is now out to seek nuclear protection and guarantees from the nuclear powers; and

(b) if not, the reasons therefor?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) and (b). We have steadfastly adhered to the policy of developing nuclear energy for peaceful purposes only. The effect of this policy on our security is naturally kept under constant review. The problem of ensuring security of non-nuclear-weapon powers, which are also non-aligned, and more especially of our own country, is always under consideration of the Government. The Government of India have been exchanging views on this subject both with the principal nuclear powers and with some of the non-aligned countries.